

closures and lock-outs. It had been our policy and the Prime Minister had reiterated it yesterday. We, therefore, always follow and implement that policy and the Housing Minister has stated that an enquiry would be held in this matter. It is not possible to implement the Master Plan immediately. Unless it is in the interest of the country to shift a mill, it will not be shifted, whether it is the case of Bombay or any other big city. If any probability of an incident like the Bhopal tragedy occurring is there then the shifting of that factory could be considered. But there is no such danger posed by this factory. This is not a factory which should be shifted from the safety point of view. It is no use asking for more details. When the enquiry is held, all the details will be worked out. The mill owners have created a strange situation. Now they are demanding that the sick mills taken over by the Textile Corporation should be given back to them. Some people are demanding this. Five or Six mills have regained their viability and now the mill-owners are demanding that the mills should be restored to them but on the other hand some are closing down their mills. Thus a strange situation is there. I suggest that a condition should be imposed on the managements of such mills that closure could never be resorted to because the question of closure should not arise. When a mill is to be closed down, why should they seek licence for that? There should be no question of closure after taking the licence. There is a history of hundred years behind this mill. The mill has earned a lot and I feel Government will never tolerate its closure.

MATTERS UNDER RULE 377

[English]

MR. DEPUTY SPEAKER : Now we take up matters under Rule 377.

[Translation]

(i) Need to give clearance to the Sidhmukh and Nauhar Canal Projects in Rajasthan

SHRI BIRBAL (Ganganagar) :
Mr. Deputy Speaker, Sir, Sidhmukh and Nauhar Canals are the most important

canals of the Rajasthan State. They will provide irrigation facilities to about 8 lakh acres of land in Tehsil Bhadra and Tehsil Nauhar of Ganganagar district and Tehsil Taranagar of Churu District. The survey in respect of these canals had been conducted by the Central Water Commission and the reports have been sent to the Central Government. These canal projects are under consideration of the Central Water Commission for clearance for a long time. The Irrigation Department of the Central Government is, therefore, requested that they should take steps to get the approval of the Central Water Commission for these canals so that the farmers of the area could derive benefit from these canals and increase their agricultural production and also improve their economic condition.

(ii) Need to provide good seeds, fertilisers and means of irrigation to farmers and ensure remunerative price for their produce

SHRI R. P. SUMAN (Akbarpur) : Mr. Deputy Speaker, Sir, I want to raise the following matter of urgent public importance under rule 377. It is very necessary to give special attention to the burning problems of the farmers in a big agricultural country like India. It is a fact that our agricultural policy is very sound on account of which our country has been able to achieve self-sufficiency in the matter of foodgrains. But if fertilisers, irrigation facilities and good quality seeds are provided to the farmers at the appropriate time, they can further increase their agricultural production. As a matter of fact, seeds, fertilisers and irrigation facilities are not provided to the farmers in time. The Electricity Department is also responsible for this to a great extent. The crops have to suffer because they are not watered at the proper time due to non-availability of electricity. I, therefore, request the Central Government that in order to make the country stronger and more powerful, the problems of the farmers should be solved by providing good quality seeds, good quality fertilisers and sufficient irrigation facilities to them at the proper time. Steps should also be taken to ensure remunerative prices to the farmers for their agricultural produce and while doing so, the cost of production of agriculture should also be kept in view. It is necessary to do so in

[Shri R.P. Suman]

order to make the farmers more prosperous, to increase the agricultural production in the country and to fulfil the dream of the father of the Nation.

[English]

- (iii) **Need for financial assistance from Banks to the people of low income groups to implement social housing schemes in Kerala**

SHRI K. KUNJAMBU (Adoor) : At present banks are not directly lending money for housing schemes. Under the guidelines issued by the Reserve Bank of India, the banks can only subscribe to the bonds issued by the Housing Boards. It is true that direct finances for housing are available to Scheduled Castes and Tribes and certain other limited categories. Bank finance is a crucial factor in the housing efforts. In the absence of this it will not be possible to clear the backlog in regard to the low income group and economically weaker sections. Kerala has an ambitious project of providing 5 lakh houses in the various categories during the Seventh Plan. Therefore, direct financial assistance from the banks is essential for the effective implementation of the social housing schemes whose main beneficiaries are the low income group and economically weaker section.

I would, therefore, request the Government to issue necessary instructions in this regard.

[Translation]

- (iv) **Need to restore peace and order in Aligarh Muslim University**

SHRI ZAINUL BASHER (Ghazipur) : Mr. Deputy Speaker, Sir, Aligarh Muslim University is one of the prominent education centres in our country. But all is not well in this University for the past several years. All the people who are well wishers of this University are worried about the atmosphere of terror which is now prevailing in the University Campus. On the one hand some terrorists living in the University Campus and on the other hand frequent raids by police in the hotels and the campus of the University are responsible for further vitiating atmosphere there. The police had failed to identify the terrorist elements. The student leaders, as a matter of fact, have

no association with the terrorists, so they should not be harassed. An atmosphere of panic and terror is prevailing in the University campus.

Ninety-nine per cent of students of Aligarh Muslim University are disciplined and peace-loving. They all want to pursue their studies in an atmosphere of peace. But there are certain elements in the University which are creating a law and order problem there to serve their selfish ends. The need of the hour is that the University authorities should take the students into confidence and postpone the action against the student leaders to pave the way for talks with them.

The matter relating to Aligarh Muslim University is a very sensitive one. The sentiments of crores of Muslims the minority community, are attached with this University. In such a critical situation it will be very unfortunate if the Central Government do not intervene in the affairs of this University on the pretext that the University is autonomous.

I request the hon. Education Minister that he should immediately use his good offices to restore peace and tranquillity in the University.

- (v) **Need to restart the suspended direct trains from Patna to North Bihar**

SHRI RAM BHAGAT PASWAN (Rosera) : Mr. Deputy Speaker, Sir, all the direct trains running from Patna, the capital of Bihar, to North Bihar have been suspended, with the result that North Bihar has been totally cut off from the capital of the State. It has caused considerable resentment among the people of the area. It has also adversely affected transport, trade and industry in the area. Government are suffering a loss of Rs. 22 lakhs as revenue per month. I, therefore, request the Government that all the trains which have been suspended should be restored.

(Interruptions)

[English]

MR. DEPUTY SPEAKER : Only the approved text will go on record.